

MEGHALAYA LEGISLATIVE ASSEMBLY

BUDGET SESSION

UNSTARRED

QUESTIONS & ANSWERS

Monday, the 5th May, 2008

Cement Plants Lumshnong

Shri ARDENT M. BASAIAWMOIT

Dr. DONKUPAR ROY

(Chief Minister in-charge, Industries)

1. Will the Minister in-charge, Industries be pleased to state :-

(a) The number of cement plants Lumshnong area can accommodate ?

(a) Sir, a detailed study for the purpose is being carried out.

(b) Whether there is any threat to public health and the ecology due to the presence of many factories in that area ?

(b) No, Sir, not at present, since the cement plants in-operation have taken adequate measures to prevent any hazard to the ecology and public health and have also installed adequate Air Pollution Control Devices to control air pollutants within the prescribed standard.

Air Pollution

UNSTARRED QUESTION TO BE ASKED BY SHRI ARDENT M. BASAIAWMOIT, MLA DURING THE BUDGET SESSION OF THE MEGHALAYA LEGISLATIVE ASSEMBLY, 2008.

2..	Will the Minister in-charge Public Health Engineering be pleased to state : (a) Whether there is any mechanism to check air pollution in the State, especially pollution caused by vehicular and factory smoke.	Shri. A.L. Hek, Minister in-charge Public Health Engineering to reply: (a) Air pollution caused by vehicular emission is regulated under the motor Vehicle Act, 1988 and air pollution caused by industrial emission is regulated under the Air (Prevention and Control of Pollution) Act, 1981.
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Pine Mount School

Shri ARDENT M. BASAIAWMOIT

Shri MANAS CHAUDHURI
(Minister in-charge, Higher & Technical Education)

3. Will the Minister in-charge, Education be pleased to state :-

(a) Whether Pine Mount School Shillong caters to the poor section of the Society ?

(a) Pine Mount School caters to all sections of society, Sir.

(b) Whether students of this School need private tuitions ?

(b) No, Sir.

Industrial Training Institute

Shri ARDENT M. BASAIAWMOIT

Dr. DONKUPAR ROY
(Chief Minister in-charge, Labour)

4. Will the Minister in-charge, Education be pleased to state whether the Government has set up Industrial Training Institute at Sohra ?

No, Sir.

Fatal Accidents

Shri ARDENT M. BASAIAWMOIT

Shri HOPINGSTONE LYNGDOH
[Deputy Chief Minister in-charge, Home (Police)]

5. Will the Minister in-charge, Home (Police) be pleased to state :-

(a) The number of casualties due to vehicular accidents along the National Highway especially the stretch from Lumdiengjri to Sohryngkham ?

(a) The total number of persons killed during the last 2(two) years i.e., 2006 and 2007 were 57 and 55 nos. and the total numbers of persons injured during those years were 252 and 178 nos. respectively.

(b) The steps taken by the Government to reduce the number of such fatal accidents ?

(b) The following steps are being taken by the Traffic Police to prevent road accidents :-

- (1) Compounding of traffic offences against violators.
- (2) Checking to reduce speed of vehicles plying on the N.H. with the help of speed gun will be implemented very shortly.
- (3) Introduction of Stickers to Taxis to prevent illegal taxis from plying on the road.
- (4) Mobile courts for checking of overloaded Trucks along with Magistrates of East Khasi Hills have been carried out with effect from March, 2008.
- (5) Symposium on "Road Safety" conducted in different schools of Shillong City.
- (6) Workshop on Safe Driving targeting taxis, buses and trucks will be held shortly.

Recognition of Marriage Certificate

Shri ARDENT M. BASALAWMOIT

Shri MANAS CHAUDHURI
(Minister in-charge, Registration)

6. Will the Minister in-charge, Law be pleased to state whether marriage certificates issued to marriage couples are recognised outside the State ?

Yes, Sir.

Prosecution in corrupt practices

**REPLY TO THE UNSTARRED QUESTION TO BE ASKED BY SHRI ARDENT
M BASAIAWMOIT, MLA DURING THE BUDGET SESSION OF THE
MEGHALAYA LEGISLATIVE ASSEMBLY, 2008**

Question

7. Will the Minister-in-Charge Law be pleased to state: Whether there is any provision under the law to prosecute those found involved in corrupt practices on the basis of evidence received under the R.T.I.?

Reply

Dr. Donkumar Roy, Chief Minister in charge Law to reply :-
Sir, RTI is only an information. Prosecution for corruption will be done under the Prevention of Corruption Act, 1988, after the same has been proved under the Indian Evidence Act, 1872.